

**Central Administrative Tribunal
Madras Bench**

OA/310/00427/2021

Dated the 13th day of April Two Thousand Twenty One

P R E S E N T
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

P.Vasu,
Retd. Station Superintendent,
Ambur R.S., Chennai Division,
Southern Railway,
635802.Applicant
By Advocate **M/s.Ratio Legis**

Vs.

1. Union of India, rep. by
The General Manager,
Southern Railway,
Park Town, Chennai-3.
2. The Senior Divisional Personnel Officer,
Chennai Division,
Southern Railway,
Park Town,
Chennai 600003.Respondents

By Advocate **Mr.P.Srinivasan**

ORAL ORDER
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

“to call for the records related to service book of the applicant and the representation dated 22.7.2020 and thereby to direct the 2nd respondent to revise the average emoluments as Rs.82610/- instead of Rs.80200/- and further to re-fix the pension and other retirement benefits effective from 01.7.2020 with all the attendant benefits and to pass such other order/orders as this Tribunal may deem fit and proper and thus to render justice.”

2. Heard Mr.Vijayakumar for the applicant and Mr.P.Srinivasan for the respondents on advance notice. Perused the OA and all the documents.
3. At the time of hearing, counsel for the applicant submits that this OA may be disposed of with a direction to the respondents to consider the pending representation of the applicant dated 22.7.2020 in a time bound manner.
4. Hence, this OA is disposed of, without going into the merits of the case, with a direction of the respondents to consider the pending representation of the applicant dated 22.7.2020 and pass a reasoned and speaking order, as per law, within 2 months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage. No costs.

(C.V.Sankar)
Member(A)

(S.N.Terdal)
Member(J)

13.04.2021

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